

**IN THE INCOME TAX APPELLATE TRIBUNAL “B” BENCH, MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, VP AND  
SHRI MAKARAND VASANT MAHADEOKAR, AM**

ITA No. 6593/Mum/2025  
(Assessment Year: 2017-18)

Bombay Tyres 23, Arenja Corner, Sector -17, Vashi, Navi Mumbai-400 703	Vs.	Income Tax Officer-15(1)(1) Room No. 456, 4 <sup>th</sup> Floor, Aaykara Bhavan, M. K. Road, Mumbai-400 020
PAN/GIR No. AAGCB 1604 E		
<b>(Appellant)</b>	:	<b>(Respondent)</b>
<b>Appellant by</b>	:	None
<b>Respondent by</b>	:	Shri Bhagirath Ramawat, Sr. DR
<b>Date of Hearing</b>	:	13.03.2026
<b>Date of Pronouncement</b>	:	13.03.2026

ORDER

Per Makarand V. Mahadeokar, AM :

This is an appeal by the assessee against order dated 22.08.2025 of first appellate authority, pertaining to assessment year (A.Y.) 2017-18.

2. The assessee has filed application dated 09.03.2026, seeking permission to withdraw the appeal. The contents of the said letter are as under:

*Sub: Application for withdrawal of Appeal (ITA 6593/MUM/2025) Assessment Year 2017-18  
PAN: AAGCB1604E*

*With reference to the above-captioned appeal, the Appellant respectfully submits as under:*

*1. The present appeal has been filed against the order dated 22nd August 2025 passed by the National Faceless Appeal Centre, Delhi, confirming the levy of penalty under Section 271F of the Income-tax Act, 1961 amounting to Rs.5,000/-.*

*2. Upon reconsideration of the matter, the Appellant does not wish to press the present appeal.*

*3. The Appellant has paid the penalty demand of Rs.5,000/- arising pursuant to the impugned penalty order u/s.271F dated 21 March, 2025.*

4. The Appellant therefore seeks permission of the Hon'ble Tribunal to withdraw the present appeal and dismiss the same as withdrawn/not pressed.

Thanking you,

3. The learned Departmental Representative (ld. DR for short) has no objection to the assessee's prayer.

4. In view of the aforesaid, we are inclined to permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

5. In the result, the appeal is dismissed.

*Order pronounced in the open court on 13.03.2026*

Sd/-

(Saktijit Dey)  
Vice President

Sd/-

(Makarand V. Mahadeokar)  
Accountant Member

Mumbai; Dated : 13.03.2026

Roshani, Sr. PS

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)  
ITAT, Mumbai